

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.181/00478/2018**

Tuesday, this the 05<sup>th</sup> day of June, 2018

**CORAM:**

**Hon'ble Mr. U. Sarathchandran, Judicial Member  
Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**

P. Muhammed Abdul Nazer,  
Aged 55 years, S/o. U.P. Kasim Thangal,  
Pathumada (H), Androth, Lakshadweep,  
Working as Inspector of Police (Head Quarters),  
Kavaratti, Pin – 682 555. .... **Applicant**

**(By Advocate – Mr. R. Rohith)**

**V e r s u s**

1	The Hon'ble Administrator, Union Territory of Lakshadweep, Kavaratti – 682 555.	
2	The Superintendent of Police, Union Territory of Lakshadweep, Kavaratti – 682 555.	
2	The Director of Service, Union Territory of Lakshadweep, Kavaratti – 682 555.	..... <b>Respondents</b>

**(By Advocate – Mr. S. Manu)**

This Original Application having been heard on 05.06.2018, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Per: E.K. Bharat Bhushan, Administrative Member**

1. Shri. R. Rohith, learned counsel for the applicant and Shri. S. Manu, learned Standing Counsel for Lakshadweep Administration are present.

2. Shri. R. Rohith, learned counsel for the applicant submits that the applicant is aggrieved by the impugned order (Annexure A4) by which he stands transferred to Kalpeni from his present station at Kavaratti. He further submits that the applicant has filed a representation before the 1<sup>st</sup> Respondent, a copy of which is available at Annexure A3, wherein he has stated that he has already worked at Kalpeni between 2011 to 2014 period, during which time the applicant and his family suffered a lot of harassment and he apprehends further harassment if he is again asked to work in the same station. He has expressed his readiness to perform his official duties in any other station other than in Kalpeni. Learned counsel for the applicant submits that this representation has not yet been considered.

3. Shri. S. Manu, learned Standing Counsel for Lakshadweep Administration was heard. He submits that this is a routine transfer and as a senior police officer, the applicant is expected to serve at any place, where he has posted.

4. At this point, the Tribunal is of the view that this OA can be disposed of with a direction to the respondents to consider the representation filed by the applicant, a copy of which is available at Annexure A3 and pass an appropriate order on the same within 15 days of receipt of a copy of this order. Ordered accordingly. The applicant is not to be transferred from his present station until his representation has been considered and disposed of. No costs.

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)  
JUDICIAL MEMBER**

**List of Annexures of the Applicant**

**Annexure A-1** - A true copy of the order dated 20.03.2017 in F. No. 1/1/93-Estt(Pol) issued by the 2<sup>nd</sup> respondent.

**Annexure A-2** - The posting details of the applicant from his joining date.

**Annexure A-3** - A true copy of the letter dated 23.05.2018 preferred by the applicant.

**Annexure A-4** - A true copy of the order dated 01.06.2018 in F.No. 1/7/92-Estt(Pol)/1785 issued by the 2<sup>nd</sup> respondent with the approval of 1<sup>st</sup> respondent.

**Annexure A-5** - A true copy of the order dated 29.12.2006 in F.No. 10/05/2006-Pol issued by the 1<sup>st</sup> respondent.

**Annexure A-6** - A true copy of the transfer policy dated 22.02.2012 issued by the 3<sup>rd</sup> respondent.

**List of Annexures of the Respondents**

Nil.

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